

Office of the Principal Judge, Family Court, Barabanki

ADMINISTRATIVE ORDER NO. 06 /2021

It has been brought to the notice of undersigned that the District Judge, Barabanki passed his administrative order no.127/2021 dated 03.04.2021 on the resolution of the District Bar Association, Barabanki in which It has been mentioned that practicing lawyer Sri Mohd. Naushad Advocate passed away due to COVID -19. Prayer has been made for closure of the court on Saturday dated 03.04.2021 to sanitize the entire court campus.


In view of the above, since Family Court is also situated in the campus of District Court, Barabanki. It is declared that all the Family Courts of Barabanki will be sanitized on 03.04.2021. Entry of the litigants and lawyers will not be appropriate during sanitization. Closure of the Family Courts Barabanki is quite essential as preventive measure to the Covid-19 spread in compliance of guidelines issued by the Hon'ble High Court vide letter no.1687/LXXXVII-CPC-e-Courts/Allahabad dated 18.12.2020.

General dates of 05.04.2021 is fixed for the cases listed on 03.04.2021 for all the Courts of Family Court, Barabanki.

Let this order be uploaded on the website of District Court Barabanki, for information to general public.


Let the information be furnished to the Hon'ble High Court.

Inform all concerned.

sd/ 
Principal Judge
Family Court
Barabanki.
03.04.2021

Copy Forwarded for information and necessary action to:-

1. Ist Additional Principal Judge, Family court
2. IInd Additional Principal Judge, Family court


03.04.2021
Administrative Officer
Family Court, Barabanki
03.04.2021